

Central Administrative Tribunal, Lucknow Bench, Lucknow

ORIGINAL APPLICATION No.518/2009

This the 29th day of January, 2010.

Hon'ble Ms. Sadhna Srivastava, Member (J)

1. Smt. Laxmi Devi, age-60 , wife of Late Ram Milan, R/o Village Korari Girdhar Shah, Pargana and Tehsil Amethi, District Sultanpur.

.....Applicant.

By Advocate: Sri B.K. Yadav.

Versus

1. Union of India, through Divisional Railway Manager, D.R.M. Office, Lucknow Zone, Lucknow.
2. The Senior Khand Abhiyanta, Karya (Nirman), Varanasi, U.P.

.....Respondents

By Advocate: Shri B.B. Tripathi holding brief for Shri N.K. Agawal.

ORDER (Oral)

By Ms. Sadhna Srivastava, Member-J

Heard counsel for both the parties.

2. By means of this OA the applicant claims a direction upon the respondents to appoint her son on compassionate ground and further prayed to pay all the admissible retiral dues to her.
3. Shri B.B. Tripathi holding brief for Shri N.K. Agrawal, counsel for respondents filed an objection regarding maintainability of the OA. He submits that the OA is barred by time as well as plural reliefs have been claimed by the applicant, which is not admissible under Rule-10 of Central Administrative Tribunal (Procedure) Rules, 1987.
4. When questioned, the counsel for applicant makes a statement at the Bar that he is confining his relief only in respect of grant of compassionate appointment.
5. The facts in brief are that the applicant's husband while working as Khalasi in the railway department died on 11.11.1995 leaving behind



a widow and a son. At the time of death the applicant namely Raj Kumar, was minor hence, when, he attained majority she filed an application dt.12.09.2003 and 17.09.2003 for appointment of her son. But till date no final order has been passed on the representations filed by the applicant for appointment on compassionate ground. It appears from the records that at one point of time the respondents have sent a letter to the applicant asking her to send caste certificate of her son for verification by the Tehsildar, Amethi. It is claimed by the applicant that as directed by the respondents she filed all the required documents but till date no orders have been passed. In 2009, the applicant filed another representation before the competent authority to consider her case for compassionate appointment. Therefore, at this stage, he prays that a direction may be issued to the respondents to consider her representations and decide the same by reasoned and speaking order.

6. Keeping in view the submissions made by the counsel for applicant the OA is disposed of at the admission stage itself by giving a direction to the competent authority to decide the pending representations of the applicant dt.12.09.2003, 17.09.2003 and 19.5.2009 and pass a reasoned and speaking order in accordance with rules within a period of three months from the date of receipt of the certified copy of this order. The applicant is also directed to supply copies of the representations as well as copy of OA alongwith the certified copy of this order to the competent authority. It is needless to say that I have not expressed any opinion on the merits of the case.

7. The OA is accordingly disposed of without any order as to costs.


 (Ms. Sadhna Srivastava)
 Member-J